

In the National Company Law Tribunal, Jaipur

Item No. 209

CP No. (IB)-225/9/JPR/2019

UNDER SECTION 9 OF IBC, 2016

In the matter of:

Mr. Rohit Bafna

.....Applicant/Petitioners

VS.

M/s Grexter Housing Solutions Pvt. Ltd.

.....Respondent

Order delivered on 10.10.2019

**Coram: MS. INA MALHOTRA, HON'BLE JUDICIAL MEMBER
SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER**

For Petitioner (s) : Naresh Kumar Sejvani, Adv.

For Respondent(s) : None-appeared

ORDER

Affidavit of service has been filed by the petitioner which indicated the process that the Corporate Debtor has been duly served vide Speed Post as well as vide E-mail. The tracking report it is also annexed along with the same and no one is present on behalf of the Corporate Debtor. Hence, the matter shall be proceeded ex-parte. To come up for arguments on 25.10.2019.

Sd/-

(RAGHU NAYYAR)
TECHNICAL MEMBER

Sd/-

(INA MALHOTRA)
JUDICIAL MEMBER